



2026:AHC:10529

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 44811 of 2025

Farida

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s)	:	Atul Kumar Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Shri Atul Kumar Pandey, learned counsel for the applicant.

The present bail application has been filed on behalf of the applicant Farida, who is stated to be incarcerated in Mathura jail since 17.05.2025.

Shri Pandey, learned counsel for the applicant submits that he has been assigned the case of applicant by the High Court Legal Services Committee. The application is supported by an affidavit at page no. 79 which bears the thumb impression of the applicant Farida and the same is attested by Jailer of District Jail Mathura. However, in the affidavit the age of the deponent has not been disclosed.

The affidavit sworn is not in accordance with the Rules of the Court as there are certain discrepancies including the fact that the application is not signed by the deponent nor her thumb impression has been affixed on various pages of the affidavit filed in support of the Bail Application.

Faced with the above, learned counsel for the applicant prays for withdrawal of the present bail application with liberty to file a fresh duly constituted application.

Accordingly, the bail application is permitted to be ***withdrawn*** with liberty as prayed.

Office is directed to return certified copy of the Bail Rejection Order to the learned counsel for the applicant after retaining photo copy of the same on record.

January 16, 2026
Deepak/

(Ashutosh Srivastava,J.)